

Committee report on the orders of the Hon'ble National Green Tribunal, Southern Zone vide items No. 4 to 12 in OA No.114 of 2020 to OA No.122 of 2020 Dt:26-2-2021

It is submitted that the Hon'ble National Green Tribunal, Southern Zone, Chennai vide order OA No.114 of 2020 to OA No.122 of 2020 Dt:26-2-2021 had directed to submit detailed report on the following points.

1. The number of shrimp culture ie., being carried out the area and whether they are authorized / un authorized, what is the nature of steps taken by them (Authorities) to remove the illegal shrimp farms ?

In reply to the above it is submitted that there 167 farmers cultivating shrimp farming in 289 aqua ponds in Pittivanipalli, Padarthivari Kandriga and Ranganathapuram Village of Chittamur Mandal as detailed below:

S. No	Name of the Village	No.of Ponds	Authorized		Unauthorized		Total	
			No.of Farmers	Extent in Ha	No.of Farmers	Extent in Ha	No.of Farmers	Extent in Ha
1	Pittivanipalli	148	18	17.75	81	60.21	99	77.96
2	Padarthivari kandriga	43	11	11.74	17	15.87	28	27.61
3	Ranganathapuram	98	03	07.29	37	63.88	40	71.17
	Total	289	32	36.78	135	139.96	167	176.74

The details of authorized and unauthorized shrimp farming are as detailed below:

Authorized and unauthorized shrimp farming In Pittivanipalli Village of Chittamur Mandal.

S. No	Name of the Aqua farmer	Father Name	Address	Survey No	Extent in Ha	Whether Lease or Own	Authorized or Unauthorized	Action taken
1	Konduru Baskar		Konduru Village Vakadu Mandal	3	0.95	Lease	Unauthorized	To be demolished
2	Chintha Reddy Parandhama Reddy	Chinta Reddy Chenga Reddy	Muttembaka Vakadu	3	0.79	Lease	Unauthorized	To be demolished
3	Chintha reddy Kota reddy	Chinta Reddy Chenga Reddy	Vidyanagar Kota	4-1,2	1.58	Lease	Unauthorized	To be demolished
4	Puchalapalli Sudarshana mma	Gopalrao	venkannapalem Kota	5-1,2,3	1.74	Lease	Unauthorized	To be demolished

5	Puchalapalli Sudarshana mma	Gopalrao	Pittivanipalli Chittamur Mandal	6	0.13	-	Unauthorized	To be demolished
6	Malli Seenaiah	Malli Krishnaiah	venkannapalem Kota	8-1,2	0.89	Lease	Unauthorized	To be demolished
7	Malli Seenaiah	Malli Krishnaiah	venkannapalem Kota	9-P	1.80	Lease	Un Authorized	To be demolished
8	Malli seenaiah	Malli Krishnaiah	Pittivanipalli, Chittamur Mandal	9A, A3, B, C	3.22	Lease	Authorized	
9	Pitti Hanumanth aiah	Ramaiah	Pittivanipalli Chittamur Mandal	10	0.26	own	Unauthorized	To be demolished
10	Devalayama Land	-	vidya nagar Kota	11	0.33	Lease	Unauthorized	To be demolished
11	Malli Seenaiah	Malli Krishnaiah	Muttembaka Vakadu	12	1.85	Lease	Authorized	Started
12	Manubolu Sateesh	Anandhaiah	Kalluru Vakadu Mandal	20-1,3	1.32	Lease	Authorized	NIL
13	Malli Seenaiah	Malli Krishnaiah	Pittivanipalli, Chittamur Mandal	14-1,2	1.75	Lease	Unauthorized	To be demolished
14	Manubolu Sailaja	Manubolu Sateesh	Siddiguntapalem, Vakadu	15	1.02	Own	Authorized	Nil
15	Manubolu Venkaiah	Peda Pitchaiah	Pittivanipalli Chittamur Mandal	17-1,2	0.65	Lease	Authorized	Nil
16	Kaluva	-	-	19	0.12	Lease	Unauthorized	To be demolished
17	Manubolu Sateesh	Anandhaiah	Kalluru Vakadu Mandal	20-1,3	1.32	Lease	Unauthorized	To be demolished
18	Rangaiah	Eswaraiah	Pittivanipalli Chittamur Mandal	20-1A, 2B	1.29	Lease	Unauthorized	To be demolished
19	Krishna reddy		Pittivanipalli Chittamur Mandal	21	1.47	Lease	Unauthorized	To be demolished
20	Teruvayi Tirupalu	Srinivasulu	Pittivanipalli Chittamur Mandal	22-1A,2,3	1.19	Lease	Unauthorized	To be demolished
21	Rangaiah	Eswaraiah	Pittivanipalli Chittamur Mandal	23-1,2,5,6, 8,9	2.03	Lease	Unauthorized	To be demolished

22	P Chandraiah	-	Pittivanipal li Chittamur Mandal	24-1,2,3,4,5,6	1.77	Lease	Unauthorized	To be demolished
23	T.Seenaiah	-	-	25	1.03	Lease	Unauthorized	To be demolished
24	Manubolu Venkaiah	Peda Pitchaiah	Kota, Kota Mandal	27-1,2,3,4,5,6,7,8,9	2.32	Own	Authorized	
25	Manubolu Satheesh	Anandhaiah	Pittivanipal li Chittamur Mandal	28-2	0.92	Lease	Authorized	NIL
26	Manubolu Satheesh	Anandhaiah	Pittivanipal li Chittamur Mandal	28-1	1.06	Lease	Authorized	
27	Muni Baskar		Siddiguntapalem Vakadu	29-1,2,4,5	0.95	Lease	Unauthorized	To be demolished
28	Kalluru Prabakar	Sesha Reddy	Kalluru Vakadu Mandal	30-2A	1.52	Lease	Unauthorized	To be demolished
29	P.Baskar	Chengaiiah	Pittivanipal li Chittamur Mandal	30-2B	0.36	own	Unauthorized	To be demolished
30	Malli Seenaiah		venkannapalem Kota Mandal	31-5A,5B,6A,6B	0.74	Lease	Unauthorized	To be demolished
31	T.Seenaiah	-	-	13-1,2,7	0.51	Lease	Authorized	
32	Kalluru Prabakar	Sesha Reddy	Pittivanipal li Chittamur Mandal	32-1,3,4,6,7	0.98	Lease	Unauthorized	To be demolished
33	Kalluru Prabakar	Sesha Reddy	Kalluru Vakadu Mandal	32-5	0.23	Lease	Authorized	
34	Siva kumar reddy		Allipuram Nellore	33-1A,1B2	0.99	Lease	Unauthorized	To be demolished
35	Nunjala Madhu	Rajaiah	Pittivanipal li Chittamur Mandal	33-1C	0.98	Lease	Unauthorized	To be demolished
36	Nunjala Madhu	Rajaiah	Pittivanipal li Chittamur Mandal	34	0.16	Lease	Unauthorized	To be demolished
37	Manubolu Satheesh	Anandhaiah	Pittivanipal li Chittamur Mandal	36-12,1D,1E	1.21	Lease	Unauthorized	To be demolished

38	Teruvayi Tirupalu	Srinivasulu	Pittivanipalli Chittamur Mandal	36-1A	0.41	Lease	Unauthorized	To be demolished
39	T.Seenaiah	-	-	37	0.32	Lease	Unauthorized	To be demolished
40	T.Seenaiah	-	-	38-1,1A,2,3,3A,4,4A,5,6,6A	2.40	Lease	Unauthorized	To be demolished
41	Sai Reddy	-	kota Kota mandal	39-2,4A	0.45	Lease	Unauthorized	To be demolished
42	T.Seenaiah	-	-	39-4,4B1	0.85	Lease	Unauthorized	To be demolished
43	Sai Reddy	-	Kota Kota Mandal	39-1	1.09	Lease	Authorized	
44	Manubolu Satheesh	Anandhaiah	Mallam Chittamur Mandal	40	0.06	Lease	Unauthorized	To be demolished
45	Manubolu Satheesh	Anandhaiah	Pittivanipalli Chittamur Mandal	41	0.73	Enchr oachment	Unauthorized	To be demolished
46	Jaya Balaiah	Rama kistaiah	Singanalthuru D.V.Sathram	41	0.83	Enchr oachment	Unauthorized	To be demolished
47	Nunjala Madhu	Rajaiah	Pittivanipalli Chittamur Mandal	41	0.56	Enchr oachment	Unauthorized	To be demolished
48	Manubolu Venkateswarlu	Papaiah	Pittivanipalli Chittamur Mandal	41	0.94	Enchr oachment	Unauthorized	To be demolished
49	Chiranjeevi	Narasaiah	Pittivanipalli Chittamur Mandal	41	0.68	Enchr oachment	Unauthorized	To be demolished
50	Beedu (Kalava)	-	-	41	0.22	Enchr oachment	Unauthorized	To be demolished
51	Teruvayi Chandraiah	Venkataiah	Pittivanipalli Chittamur Mandal	41	0.57	Enchr oachment	Unauthorized	To be demolished
52	Malli Seenaiah	Malli Krishnaiah	venkannapalem Kota	13	0.66	Lease	Unauthorized	To be demolished

53	Kalluru Sessa reddy		Kalluru Vakadu Mandal	49-1,2	0.85	Lease	Unauthorized	To be demolished
54	Parri Koteswarama	Ramanaiah	Mallam, Chittamur Mandal	50-1	0.43	Own	Authorized	
55	Teruvayi Mani	Venkataiah	Pittivanipalli Chittamur Mandal	50-2A	0.13	own	Unauthorized	To be demolished
56	Teruvayi Chandraiah	Venkataiah	Pittivanipalli Chittamur Mandal	50-2B, 1A,1B,1C	0.19	own	Unauthorized	To be demolished
57	Nunjala Madhu	Rajaiah	Pittivanipalli Chittamur Mandal	50-1,11,5,9	0.12	Lease	Unauthorized	To be demolished
58	kaluva	-	-	59	0.12	Enchrachment	Unauthorized	To be demolished
59	Teruvayi Tirupalu	Srinivasulu	Pittivanipalli Chittamur Mandal	60-1,10,10A,4A,4C,7	1.21	Lease	Unauthorized	To be demolished
60	Duvvuru Dayakar Reddy		Mallam Chittamur Mandal	61	0.75	Lease	Unauthorized	To be demolished
61	Duvvuru Dayakar Reddy		Mallam Chittamur Mandal	62	0.08	Enchrachment	Unauthorized	To be demolished
62	Kalluru Prabakar reddy	Sessa Reddy	Kalluru Vakadu Mandal	63-2	0.40	Lease	Unauthorized	To be demolished
63	Duvvuru Dayakar Reddy		Mallam Chittamur Mandal	63-2	0.74	Lease	Unauthorized	To be demolished
64	Duvvuru Madhu Reddy		Mallam Chittamur Mandal	64	0.05	Enchrachment	Unauthorized	To be demolished
65	Duvvuru Madhu Reddy		Mallam Chittamur Mandal	65	1.43	Lease	Authorized	
66	Krishna reddy		Vidya Nagar Kota Mandal	66	1.09	Lease	Unauthorized	To be demolished
67	Mallikarjun		-	66	0.346	Lease	Unauthorized	To be demolished
68	Beedu (No Culture)		-	67	0.10	Lease	Unauthorized	To be demolished

69	Parri Vijayakumar	Ramanaiah	Mallam Chittamur Mandal	68-1,1B,4	0.29	Lease	Unauthorized	To be demolished
70	Parri Koteswarama	Ramanaiah	Mallam, Chittamur Mandal	68-2	0.56	Own	Authorized	
71	Kapuluru Varalakshmi	Sundaraiah	Pittivanipalli, Chittamur Mandal	69-3	0.49	Own	Authorized	
72	Parri Koteswarama	Ramanaiah	Mallam, Chittamur Mandal	69-1	0.28	Own	Authorized	
73	Teruvayi Tirupalu	Srinivasulu	Pittivanipalli Chittamur Mandal	70-1,3A,3B,3D,3E,3F	0.85	Own	Unauthorized	To be demolished
74	Teruvayi Tirupalu	Srinivasulu	Pittivanipalli Chittamur Mandal	71-1,2	0.18	Lease	Unauthorized	To be demolished
75	Pitti Chandramma	Parandham aiah	Pittivanipalli Chittamur Mandal	73	0.27	Own	Unauthorized	To be demolished
76	Beedu (No Culture)	-	-	75	0.30	Lease	Unauthorized	To be demolished
77	Beedu (No Culture)	-	-	75	0.18	Lease	Unauthorized	To be demolished
78	Kaluva	-	-	76	0.45	Enchr oachment	Unauthorized	To be demolished
79	Parri Koteswarama	Ramanaiah	Mallam, Chittamur Mandal	78-1,2	0.26	Own	Authorized	
80	Prabhakar Reddy	Sesha Reddy	kalluru Vakadu Mandal	78	1.77	Lease	Unauthorized	To be demolished
81	Parri Koteswarama	Ramanaiah	Mallam, Chittamur Mandal	79-3,4,5	0.75	Own	Authorized	
82	Parri Ramanaiah	Subbarama iah	Mallam Chittamur Mandal	80-7,8,9,10	1.07	Own	Unauthorized	To be demolished
83	Geetha reddy		-	94-1,3,4,7,8	1.88	Lease	Unauthorized	To be demolished
84	Kalluru Mallikarjun		Kalluru Vakadu Mandal	95-3,4,5A,6	0.67	Lease	Unauthorized	To be demolished
85	Geetha reddy		-	105-5	0.17	Lease	Unauthorized	To be demolished

86	Allipudi Babu	Babu	Chittamur Village Chittamur Mandal	100	0.06	Lease	Unauthorized	To be demolished
87	Allipudi Babu	Babu	Chittamur Village Chittamur Mandal	101	0.69	Enchr oachment	Unauthorized	To be demolished
88	Allipudi Babu	Babu	Chittamur Village Chittamur Mandal	103-1,2A	0.47	Lease	Unauthorized	To be demolished
89	Geetha reddy		-	104-1B,2A	0.38	Lease	Unauthorized	To be demolished
90	Geetha reddy		-	112,112-2	1.13	Lease	Unauthorized	To be demolished
91	Teruvayi Bujamma	Mani	Pittivanipal li Chittamur Mandal	1-1	1.01	Own	Unauthorized	To be demolished
92	Nunjala Sumathi	Nunjala Madhu	Pittivanipal li Chittamur Mandal	1-1A	0.40	Own	Unauthorized	To be demolished
93	Malli Guravaiah		Pittivanipal li Chittamur Mandal	1-3	0.50	Own	Unauthorized	To be demolished
94	Beedu (No Culture)	-	-	1	1.14	Own	Unauthorized	To be demolished
95	Pakam Chengaiah		Palli palem Vakadu Mandal	1-1	0.61	Own	Unauthorized	To be demolished
96	Venkatasub baiah		Muttembak a Vakadu Mandal	1-1	0.40	Own	Unauthorized	To be demolished
97	Pandi Kotaiah	Chenga Reddy	Muttembak a Vakadu Mandal	1-1	0.40	Own	Unauthorized	To be demolished
98	Putta Subramanya m	Kasthuraia h	Muttembak a Vakadu Mandal	1-1	0.40	Own	Unauthorized	To be demolished
99	Kalluru Sessa reddy		Kalluru Vakadu Mandal	45-1	0.40	Lease	Unauthorized	To be demolished

Authorized and Un Authorized shrimp farming in Padarthivarikandruga village of Chittamur Mandal:

S.No	Name of the Aqua farmer	Father Name	Address	Survey No	Extent in Ha	Whether Lease or Own	Authorized or Unauthorized	Present Status
1	Konduru Krishna reddy	Pattabirami Reddy	Vidya Nagar Kota Mandal	3,4	1.64	Lease	Unauthorized	To be demolished
2	Konduru Krishna reddy	Pattabirami Reddy	Vidya Nagar Kota Mandal	5-2	0.40	Lease	Unauthorized	To be demolished
3	Konduru Krishna reddy	Pattabirami Reddy	Vidya Nagar Kota Mandal	5-3	0.61	Lease	Unauthorized	To be demolished
4	Konduru Krishna reddy	Pattabirami Reddy	Vidya Nagar Kota Mandal	5-1A	0.71	Lease	Unauthorized	To be demolished
5	Beedu (No Culture)	-	-	6	0.97	-	Unauthorized	To be demolished
6	Beedu (No Culture)	-	-	8	1.21	-	Unauthorized	To be demolished
7	Beedu (No Culture)	-	-	10	0.19	-	Unauthorized	To be demolished
8	Mohan Kumar		Vijayawada	11-1A,11-2	0.71	Lease	Unauthorized	To be demolished
9	Mohan Kumar		Vijayawada	12-3,4,5	0.68	Lease	Authorized	NIL
10	Mohan Kumar		Vijayawada	13-3,2,5,1A	0.94	Lease	Unauthorized	To be demolished
11	Mohan Kumar		Vijayawada	13-2,3	0.15	Lease	Authorized	NIL
12	Mohan Kumar		Vijayawada	15-4D,15-6	2.53	Lease	Authorized	NIL
13	Parwath Reddy Venkataramana Reddy	Narayana Reddy	Mallam Chittamur Mandal	16-2A,16-2B	0.70	Own	Unauthorized	To be demolished
14	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota Mandal	17-2C,2B	0.85	Lease	Authorized	NIL
15	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota Mandal	18-2B1	0.99	Lease	Unauthorized	Demolished

16	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	18-2A,2A2	0.25	Lease	Authorized	
17	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	19	0.94	Lease	Unauthorized	Demolished
18	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	20-1,2	1.19	Lease	Authorized	
19	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	21-5,6	0.75	Lease	Authorized	
20	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	21	0.93	Lease	Unauthorized	Demolished
21	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	22-1,2,3,4,5	1.13	Lease	Unauthorized	Demolished
22	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	23-2	0.72	Lease	Authorized	
23	Parvathareddy Venkata Krishnareddy	Narayana Reddy	Mallam, Chittamur Mandal	23-2	0.61	Own	Authorized	
24	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	23-1	1.12	Lease	Authorized	
25	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	24	0.36	Lease	Unauthorized	Demolished
26	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	25	0.08	Lease	Unauthorized	Demolished
27	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	27-P1,P2	1.01	Lease	Authorized	
28	Valipi Seenaiah	Valipi Ankaiah	Venkanna palem Kota Mandal	27-1,3,4,5,6,8,9	3.35	Lease	Unauthorized	Demolished

Authorized and Unauthorized shrimp farming in Ranganadhapuram village of Chittamur Mandal

S. No	Name of the Aqua farmer	Father Name	Address	Survey No	Extent in Ha	Whether Lease or Own	Authorized or Unauthorized	Present Status
1	Marri Siva Reddy	Balakrishana Reddy	Vidya Nagar Kota mandal	78-1,2	4.35	Lease	Unauthorized	To be demolished

2	Marri Siva Reddy	Balakrishana Reddy	Vidya Nagar Kota mandal	79-B	0.49	Lease	Unauth orized	To be demoli shed
3	Marri Siva Reddy	Balakrishana Reddy	Vidya Nagar Kota Mandal	81-3,4	1.21	Lease	Unauth orized	To be demoli shed
4	Marri Siva Reddy	Balakrishana Reddy	Vidya Nagar Kota mandal	79-1,2	0.78	Lease	Unauth orized	To be demoli shed
5	Nalajam Manjula	Muni Kistaiah	Mallam Chittam ur Mandal	79	0.43	Own	Unauth orized	To be demoli shed
6	Nalajam Syamala	Mallikarjuna	Mallam Chittam ur Mandal	79	0.30	Own	Unauth orized	To be demoli shed
7	Poluru Bujamma		Mallam Chittam ur Mandal	79	0.40	Lease	Unauth orized	To be demoli shed
8	Pulasa Kotaiah		Vidya Nagar Kota mandal	100	3.79	Lease	Unauth orized	To be demoli shed
9	Pulasa Kotaiah		Vidya Nagar Kota mandal	80	1.42	Lease	Unauth orized	To be demoli shed
10	Ramanaiah		Mallam Chittam ur Mandal	91	4.10	Own	Unauth orized	To be demoli shed
11	Ramanaiah		Mallam Chittam ur Mandal	97	1.56	Lease	Unauth orized	To be demoli shed
12	Sivalanki Sudhakar		Vidya Nagar Kota mandal	97	8.10	Own	Unauth orized	To be demoli shed
13	Balaji		Kota	90	1.56	Own	Unauth orized	To be demoli shed
14	Balaji		Kota	92	0.49	Lease	Unauth orized	To be demoli shed
15	Gudur Subba rao		Vidya Nagar Kota mandal	92	2.39	Lease	Unauth orized	To be demoli shed
16	Gudur Subba rao		Vidya Nagar Kota mandal	89-2,3,4	3.11	Lease	Unauth orized	To be demoli shed

17	Gopala Krishna		Kota	89-1	0.40	Own	Unauth orized	To be demoli shed
18	Gopala Krishna		Kota	82-1,2	1.52	Lease	Unauth orized	To be demoli shed
19	Gudur Subba rao		Vidya Nagar Kota mandal	88	3.66	Lease	Unauth orized	To be demoli shed
20	Purnamalli Venkatasubbaiah		Kota	87	1.99	Lease	Unauth orized	To be demoli shed
21	Beedu	-	-	93	0.34	Lease	Unauth orized	To be demoli shed
22	Seshu Reddy	Hanumantharami Reddy	Mallam Chittamur Mandal	111	0.95	Own	Unauth orized	To be demoli shed
23	Seshu Reddy	Hanumantharami Reddy	Mallam Chittamur Mandal	107-1,2	2.31	Own	Unauth orized	To be demoli shed
24	Seshu Reddy	Hanumantharami Reddy	Mallam Chittamur Mandal	108	0.28	Own	Unauth orized	To be demoli shed
25	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota mandal	10,10-2	0.66	Lease	Unauth orized	To be demoli shed
26	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota mandal	9-2,3	1.01	Lease	Unauth orized	To be demoli shed
27	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota mandal	11-1,2,3	1.40	Lease	Unauth orized	To be demoli shed
28	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota mandal	12	1.04	Lease	Unauth orized	To be demoli shed
29	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota mandal	7	0.53	Lease	Unauth orized	To be demoli shed
30	Valipi Seenaiah	Valipi Ankaiah	Venkannapalem Kota mandal	6-1,3,7	0.18	Lease	Unauth orized	To be demoli shed
31	Bala Krishna Reddy		-	84	0.40	Lease	Unauth orized	To be demoli shed

32	M.Ravana Reddy		-	84	0.76	Lease	Unautho rized	To be demolis hed
33	Maram Reddy Chiranjeevi reddy	Narayana Reddy	Naidupet a	84-1	3.64	Own	Authori zed	NIL
34	Kami Reddy Kasthur reddy	Jayarami Reddy	Naidupet a	84- 1A	1.82	Own	Authori zed	NIL
35	Kami reddy Chandra Reddy	Jayarami Reddy	Naidupet a	84- 1A, 1P-2, 2-2	1.82	Own	Authori zed	NIL
36	Purnamalli Venkatasubbaiah		Kota	85	2.57	Own	Unautho rized	To be demolis hed
37	Bala Krishna Reddy		-	83- 1,2,4	1.72	Lease	Unauth orized	To be demoli shed
38	Purnamalli Venkatasubbaiah		Kota	86	3.38	Lease	Unautho rized	To be demolis hed
39	Maram Reddy Chiranjeevi reddy	Narayana Reddy	Naidupet a	85	3.17	Own	Unautho rized	To be demolis hed
40	Valipi Seenaiah	Valipi Ankaiah	Venkann apalem Kota mandal	1-1	1.11	Lease	Unauth orized	To be demoli shed

In the above unauthorized aqua ponds, the ponds under the lease of Sri Valipi Sreenivasulu who alienated Government land from assignees for an extent of Ac.12.17 in Padarthivari Kandriga Village as detailed below and same were demolished on 05-06-2020.

Sy.No	Extent	Name of the assignee	Name of the alienee
19	1.36	Smt Bandi	Sri Valipi Sreenivasulu
27-9	1.40	Polamma	
27-6	1.40	Smt Mekala Suneetha	
27-8	1.40	Smt Kanuru Jayamma	
27-5	1.40	Smt Kanuru Kameswaramma	
18-2B2	1.43	Smt Kanuru Chenchamma	
19	0.95	Smt Satheti Santhi	
27-7	1.40		
29-2	1.43		
TOTAL	12.17		

Regarding the action on the remaining un demolished unauthorized ponds, it is submitted that Coastal Aqua Culture Authority is authorized for initiating action as per CAA Act, 2005. The Hon'ble National Green Tribunal may kindly be direct the concerned Coastal Aqua culture Authority for taking action on the unauthorized ponds.

- 2. The report of the water analysis shown that there was contamination, but it was not mentioned the nature of action taken on it. It is also not clear as to how many units have been closed, how many of them are having necessary permission under law and whether there is any violation of CRZ etc.,**

The A.P. Pollution Control Board collected water samples from Puli Kaluva, EtigattuKaluva, Mallam tank and PedakamanuVagu on 26.09.2019. As per the analysis reports, the TDS values are in the range of 4656- 10,822 mg/lit; COD values are arranged of 48-80 mg/lit, and BOD values are in the range of 10-20 mg/lit.

Water samples were collected from Puli Kaluva, EtigattuKaluva, Mallam tank &PedaKamanuvagu on 25.07.2020. As per the analysis reports, the TDS values are in the range of 4800 - 16,976mg/lit; COD values are in the range of 52-68 mg/lit and BOD values are in the range of 5-10.4 mg/lit.

The results indicate that there is a presence of saline water in freshwater bodies. The aquaculture activity does not come under the Consent purview of the APPCB. The aqua farmers need not obtain any permission from the APPCB. They need to obtain registration from the Fisheries Department & Coastal Aqua Culture Authority depending upon the aqua farm location.

- 3. Not suggested any remedial measures to be taken for the purpose of residing the damage caused to the environment and also they have not assessed the environmental compensation as directed.**

It is submitted that the aquaculture requires saline water & the agricultural paddy fields require sweet water. The coexistence of both needs proper planning for freshwater & wastewater management. The wastewater discharge from the aquaculture shall not be allowed into the freshwater canals/tanks. There shall be a dedicated drain/ pipeline to discharge saline water from the aqua ponds to the UpputeruKaluva/ Buckingham canal in case of allowing aquaculture in the area. If it is not feasible, salt water aqua culture is to be stopped in the area.

With regard to environmental compensation, no methodology for calculation of environmental compensation is available pertaining to violations done by aqua farms. Hence, it is recommended to direct CAA and Fisheries Department to levy penalty from illegal aqua farms owners, who are authorized to impose penalty. They are liable to Environmental compensation under polluter pay principle

- 4. The Andhra Pradesh State Pollution Control Board (APPCB) did not filed any independent statement as to the nature of action taken by them in respect of the same ?**

APPCB representative informed that they are filing the independent statement on behalf of their department.

- 5. The committee as well as official respondents are directed to file a detailed report showing the name of the persons who are conducting such shrimp culture how many of them are unauthorized, what is the nature of action taken against each unit and also to assess the environmental compensation and suggest the remedial measures for restoring the damage caused to the environment and report to this Tribunal.**

It is submitted that the Shrimp pond wise authorized / unauthorized data with farmer wise already mentioned in the para No.1 and necessary direction may kindly be given to the Coastal Aqua Culture Authority regarding the demolition of unauthorized aqua ponds as per CAA Act, 2005. It is further submitted that there is no methodology for computation of environmental compensation pertaining to aqua farms. They are liable to Environmental compensation under polluter pay principle

Regarding the remedial measures, it is submitted that the aquaculture requires saline water & the agricultural paddy fields require sweet water. The coexistence of both needs proper planning for freshwater & wastewater management. The wastewater discharge from the aquaculture shall not be allowed into the freshwater canals/tanks. There shall be a dedicated drain/ pipeline to discharge saline water from the aqua ponds to the UpputeruKaluva/ Buckingham canal in case of allowing aquaculture in the area. If it is not feasible, salt water aqua culture is to be stopped in the area.

- 6. To assess the individual damage if any caused to the applicants on account of the alleged illegal activities of the party respondents and if so to assess the compensation individually depending upon the level of damage sustained by a particular applicant instead of giving a common finding that there was general damage caused and assessing compensation. They are also directed to show the distance between each unit from the properties of the applicant, so that the proximity of the unit which is likely to cause contamination can be made a yardstick for payment of compensation to the applicant. If there is any damage caused to the property on account of the alleged illegal activities of any of the respondents this must be specifically mentioned in the report to be submitted by the committee and they must also suggest the remedial measures to rectify the same.**

In reply to the above para, it is requested to direct the agriculture department to assess the damage cause to the agriculture activity carried out by the applicants and it is to be compensated by the penalty levied on unauthorized aqua farms. Further, damage caused to the soil, steps to be taken for remediation will be studied by the expert agency.

- 7. The APPCB as well as other official respondents are directed to file the independent statement showing the nature of action taken by them against such units which they are expected to exercise under the provisions of law dealing with the same.**

The individual statements will be submitted.

Further it is submitted that the committee made the following:

Recommendations

1. The lessees should take necessary measures to convert the lands which are not fit for agriculture into shrimp ponds.
2. Only lands which are not fit for agriculture which were certified by the Agriculture Department should be allowed to convert into brackish water shrimp culture and for Aqua cultivation.
3. The mechanism should consist of Senior Agricultural Scientist, Officers from the board of Pollution and Control, Fisheries, Ground Water and Audit as members of the agency.
4. In order to avoid problems of ground water Salinization, drawal of ground water is strictly prohibited for shrimp aquaculture. It must be ensured that piezometers / ground water monitoring bore wells preferably 4 / ha (along the periphery of the pond) are installed to monitor salinity ingress. In case of salinity ingress, the Coastal Aquaculture Authority should ensure immediate closure of the farms.
5. An underground pipe line may be constructed which may be convenient to drain the waste water freely. The drain should be connected to salt pond or Buckingham canal whichever is nearer to the ponds. The cost of constructing the drain will be collected from shrimp cultivators irrespective of owners of the land. (OR)

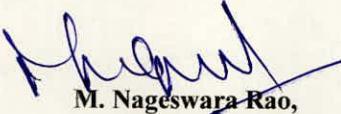
A common drain system may be connected to a pond which the cost of construction has been shared between public and the owner of shrimp cultivators irrespective of owner ship of the land in the ratio of 25:75.

6. Take necessary measures to all high saline ground water for shrimp farming because the saline water with high PH value is unfit for agricultural and drinking purposes. But, as such farm shall have pollution free or eco friendly drain system.
7. Category wise land utilization with survey numbers may be tagged with GPS to prevent encroachments of Government lands.
8. Necessary measures should be taken to reclaim the agricultural lands and the cost of reclaiming will be collected from the responsible shrimp cultivators.
9. The departments concerned may take necessary steps to quick disposal of the legal issues in the Honorable courts by timely responding according to the directions of the Honorable courts.
10. To include Ground Water Department, Irrigation Department and Forest Department as a members into the District Level Committee (DLC) where the application for approval of Aqua ponds is being scrutinized and finalized.
11. To disconnect the Electrical connections this has been got unauthorizably.
12. To demolish the Aqua ponds which have no approvals by duly following the procedure laid down under CAA Rules.
13. Institutionalization of Aqua cultivation in the said Mandals.
14. Minimum of 100mtrs distance may to be maintained between the Aqua ponds and Agricultural fields.
15. Minimum of 2 Kms distance may be maintain from the habitation containing more than 500 members to the Aqua ponds.

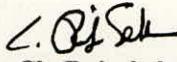
16. A committee consisting of different departments like Agriculture, Revenue, Electricity and Forest while issuing Electrical connections for Aquaculture may be constituted for issuing No Objection Certificate.

Action to be taken immediately:

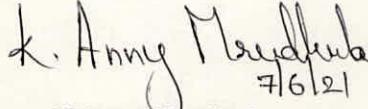
- 1.To be demolished all unauthorized shrimp ponds by the Coastal Aqua Culture Authorities as per CAA Act, 2005.
- 2.To remove all illegal Electrical connections and Electrical polls by Electrical Department
- 3.Encroachments should be removed immediately by Revenue Department
- 4.Immediate steps to be taken for cultivation of Paddy crops in the affected area by Agricultural Department.



M. Nageswara Rao,
Joint Director of
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SPSR Nellore



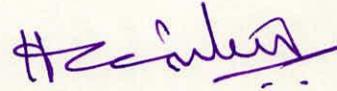
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